

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3283 of 2020**

Rajiv Kumar **Petitioner**

Versus

1. State of Jharkhand

2. Babi Devi **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Sheo Kr. Singh, Advocate
For the State : Ms. S. Bhagat, A.P.P.

02/09.09.2020 Heard Mr. Sheo Kr. Singh, learned counsel for the petitioner and Ms. S. Bhagat, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Hussainabad (Mahila) P.S. Case No. 17/2018.

The marriage of the informant was solemnized with Sanjeev Kumar Paswan in the year 2004. It has been alleged that she was subjected to torture intermittently. She and her children were also not properly maintained and her husband is said to have solemnized another marriage.

The petitioner appears to be the brother-in-law of the informant and some of the in-laws of the informant have been granted anticipatory bail by this Court in A.B.A. No. 7560 of 2019. Even otherwise the allegation seems to be general and omnibus in nature so far as the petitioner is concerned.

On consideration of the aforesaid facts, the petitioner, named above, is directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned SDJM, Palamau at Daltonganj in connection with Hussainabad (Mahila) P.S. Case No. 17/2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)